

SHRI VAYALAR RAVI: No, no. I am only drawing your attention. I am not questioning your ruling. You informed me about the Call Attention motion. But what about under Rule 377?

The point I am making is that when you are giving the ruling on such a serious matter of unprecedented development, immense harm can be caused to this nation because of caste conflict. So, will you allow a discussion on this?

MR. DEPUTY-SPEAKER: You can give a notice and we shall consider. But, as far as I am concerned, we have allowed you to raise it under Rule 377.

SHRI SAUGATA ROY (Barrackpore). I have given a motion.

MR. DEPUTY-SPEAKER: Now, paper to be laid. Mr. Barnala.

INTERIM REPORT OF NATIONAL COMMISSION ON AGRICULTURE RE. PRICES OF COTTON, JUTE, ETC. AND ANNUAL REPORT OF MADHYA PRADESH FOREST DEVELOPMENT CORPORATION LTD. BHOPAL FOR 1975-76

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table—

(1) A copy of the Interim Report (Hindi* version) of National Commission on Agriculture on certain important aspects of Marketing and prices of Cotton, Jute, Groundnut and Tobacco. [Placed in Library. See No. LT-1750/78].

(2) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Forest Development Corporation Limited, Bhopal for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under

Section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-1751/78].

PROF. P. G. MAVALANKAR (Gandhinagar): With your permission, I want to raise certain fundamental issues with regard to laying of papers and delays in reports on items 2 and 3. You will see that these two reports which the hon. Minister, Shri Sikandar Bakht and Shri Surjit Singh Barnalaji have laid are Hindi versions of original reports in English laid on the Table of the House as back as 13th March 1975 in one case and 16th of August 1976 in another case. Apart from these delays in laying the translation in Hindi, you will also kindly note that Shri Barnalaji has laid a copy of the interim report, whereas sometime back the Chair had ruled that interim reports will not be laid on the Table of the House. When it came to the report on JP's treatment, it was said that the interim report cannot be laid on the Table of the House. Now there is an interim report that is laid on the Table of the House.

Apart from these two points, I want to invite your attention to a very serious matter in my humble opinion and that is with regard to the official requirement of laying reports in both English and Hindi on the Table of the House. It so happens to-day that matters and reports come first in English and then translation in Hindi is made available. Then a day may come when reports may first come in Hindi and then translation in English may come later on. My point is that inordinate delay takes place not only in laying the translation, but because Hindi translation as at present is not available of important reports in English, the result is that though the reports are available in English they are not available for the people of the country. This snag is there for a long time to which I want to draw your attention. You

*English version of the Report was laid on the Table on the 13th March, 1975.

will see that the petroleum Ministry, for example, had a report of the Oil Prices Committee. That report is given in English and it is available since a long time but the Hindi translation was not available and therefore the country has been denied the advantage of having this report because the Hindi translation was not available. And, regarding the Ministry of Steel and Mines, 17 Reports were published by the Ministry last year and only 4 are available both in English and in Hindi because only 4 have Hindi translations. The rest of the 11 reports have no Hindi translations and therefore they are not laid on the Table of the House. My point is this Hindi translation must be given in good time. Until that comes, there should be no delay of laying any report in English so that the Parliament and the country would not be denied the advantage of having those reports. This is my submission and I hope that the Chair will give direction to the Government on these points so that such things are not repeated in future.

MR. DEPUTY-SPEAKER: There is a committee which will go into it. Now, Shri Pratap Chandra Chunder.

ANNUAL REPORTS OF NATIONAL STAFF COLLEGE FOR EDUCATIONAL PLANNERS AND ADMINISTRATORS FOR 1970-71 TO 1974-75 AND FOR 1975-76

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR PRATAP CHANDRA CHUNDER): I beg to lay on the Table—

(1) A copy of the Report (Hindi and English versions) of the National Staff College for Educational Planners and Administrators, New Delhi, for the years 1970-71 to 1974-75

(2) A copy of the Annual Report (Hindi and English versions) of the National Staff College for Educational Planners and Administrators, New Delhi, for the year 1975-76.

(3) A statement (Hindi and English versions) explaining that (i) Government are in agreement with the above Reports and therefore no separate Reviews being laid and (ii) reasons for delay in laying the Reports.

[Placed in Library. See No. LT-1752/76].

PROF. P. G. MAVALANKAR: I have already made my submission in regard to Items 2 and 3. What is your direction, Sir?

MR. DEPUTY-SPEAKER: There is a Committee which will go into the reasons for the delay.

PROF. P. G. MAVALANKAR: Now, Sir the same thing I want to say with regard to the Ministry of Education. The hon. Minister of Education is my esteemed colleague but I must say that the delay is inordinate and unpardonable. These reports are prepared in 1970-71 to 1974-75. We are getting these after 8 years. If these are to come after 8 years, well, they don't have to come here. We are here for 5 years only. If we cannot get them in our own term, what is the use of having these reports? There is no statement accompanying it, as to why the delay took place. The Minister has not given any reasons for the delay. No reason is given.

MR. DEPUTY-SPEAKER: It is contained there. You please see Item No 4 sub-item (3). Please read the last line.

PROF. P. G. MAVALANKAR: For Items 2 and 3 none, Sir. That is my submission.

MR. DEPUTY-SPEAKER: Now, Shri Ram Kinkar.

URBAN LAND (CEILING & REGULATION) AMENDMENT RULES, 1978

निर्वाह और ब्रह्मस तथा प्रति और पुनर्वास बंधालव में राज्य कमी (की राज्य किकर) : उपाध्यक्ष महोदय, मैं नगर मनि